

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES: 'C', NEW DELHI**

**BEFORE SHRI N.K.SAINI, ACCOUNTANT MEMBER  
AND SMT. BEENA A PILLAI, JUDICIAL MEMBER  
ITA No. 903/Del/2015**

**AY: 2007-08**

DCIT, Circle 10(1) New Delhi	<b>vs.</b>	M/s Global Minetec Ltd. 153, Vasant Enclave New Delhi 110 057 PAN: AABCG3859M
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**(Appellant)**

**(Respondent)**

**Appellant by :** Sh. SL Anuragi, Sr.D.R  
**Respondent by :** Sh. Raman Chawla, CA.  
**Date of Hearing :** 02.05.2018  
**Date of Pronouncement:** 03 .05.2018

**ORDER**

**PER BEENA A PILLAI, JUDICIAL MEMBER**

This appeal is filed by Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

**1.1.** In terms of CBDT Circular No.21/2015 dated 10<sup>th</sup> December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

**1.2.** Ld.D.R. conceded to this fact that the tax effect in the appeal filed by Revenue is less than Rs.10 lakhs.

**2.** In view of the above the appeal by the revenue is dismissed in limine.

**3.** In the result revenue's appeal is dismissed in limine.

Order pronounced in the Open Court on 03<sup>rd</sup> .May, 2018.

Sd/-

Sd/-

**(N.K.SAINI)  
ACCOUNTANTMEMBER**

**(BEENA A PILLAI)  
JUDICIAL MEMBER**

Dt. 03<sup>rd</sup> May, 2018

- Mv

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

**ASSISTANT REGISTRAR**  
ITAT Delhi Benches